

3 यह भी सच है कि केन्द्रीय सरकार के उद्यमों की कर्मचारियों सम्बन्धी नीतियों की अत्यावश्यक बातों में से एक बात यह भी है कि उनके अधीनस्थ पदों पर काम करने वाले व्यक्तियों के लिये प्रतिनियुक्ति पर आने वालों पर उनकी निर्भरता को कम किया जाये। जहाँ तक केन्द्रीय सरकार के उपक्रमों में केन्द्रीय सरकारी सेवाओं में प्रतिनियुक्ति पर आने वाले व्यक्तियों का सम्बन्ध है उनके सम्बन्ध में नीति यह है कि उन्हें या तो उन्हीं उद्यमों में, जहाँ वे काम कर रहे हैं, स्थायी रूप से खराये जाने के लिये या निर्दिष्ट समय सीमा के अन्दर अपने मूल सर्वगों का लौटा देने के सम्बन्ध में विकल्प देना होगा। प्रतिनियुक्ति पर आये व्यक्तियों की सेवाओं पर निर्भरता में कमी करने की आवश्यकता के विशेष विचार को ध्यान में रख कर मध्य प्रदेश राज्य में स्थापित केन्द्रीय सरकार के उपक्रम, जब कभी आवश्यक होता है, उस सरकार से प्रतिनियुक्ति वाले मेकेनिकल इंजीनियरों की सेवाएँ देने के लिये माग-पत्र पेश करते हैं।

Abolition of Miscellaneous charges Order

*164 SHRI GIRIDHAR
GOMANGO
SHRI V MAYAVAN

Will the Minister of FINANCE be pleased to state:

(a) whether Ministry of Finance has suggested abolition of the Miscellaneous Charges Order that pays for bus and train fares required by the airlines passengers on their visits abroad; and

(b) if so, what purpose will be served by this suggestion?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) (a) No, Sir. Action is, however, being taken to ensure that Miscellaneous Charges Orders are issued by Airlines strictly in accordance with the regulations in this regard so as to avoid likely misuse of the facility for covering part of the cost of sight-seeing package tours etc., which are not intended to be covered by the issue of Miscellaneous Charges Orders.

(b) Does not arise

Irregularities committed in local Branches of Delhi and New Delhi of State Bank of Bikaner and Jaipur.

*166 SHRI BHOLA MANJHI
SHRI DINEN BHATTA-
CHARYA

Will the Minister of FINANCE be pleased to state

(a) whether any enquiry was made by officers of State Bank of India and by Inspectors of the Reserve Bank of India into the allegations of fraud and forgery and other irregularities committed in the local branches of Delhi and New Delhi of State Bank of Bikaner and Jaipur, and

(b) if so, the main findings thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) (a) Yes, Sir

(b) A statement is laid on the Table of the House

STATEMENT

It is reported that the inspection report of the State Bank of India referred to three cases of fraud in the State Bank of Bikaner & Jaipur, one in Chandni Chowk branch and two in the New Delhi branch and certain irregularities in the working of the Chandni Chowk New Delhi and New Rohtak Road branches. The inspection report of the Reserve Bank of India is also more or less on the same line.

In so far as the fraud in the Chandni Chowk branch is concerned, the bank had filed a complaint with the local police and a criminal case is pending against the constituent firm. The bank is also taking steps to file a civil suit against the firm. The bank has reported that departmental action against the official concerned has been held over pending the outcome of the criminal case.

Of the two frauds in the New Delhi Branch the bank has reported that a complaint was filed with the Crime Branch of the Police in respect of one of the cases and the criminal case is pending in the court. Disciplinary proceedings have been drawn against the official concerned in respect of the second fraud.

The bank has also reported that it is taking steps to realise to the extent possible the outstandings in respect of the various accounts relating to the small scale industries in the New Rohtak Road branch. Regarding other irregularities pointed out in the report the bank has reported that appropriate corrective action is being taken by them.

Evasion of Income-tax by investment in Chit Funds

*167. SHRI K. SURYANARAYANA: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2604 dated the 18th August, 1972 and state:

(a) the names of Chit Fund Companies operating in the Union Territory of Delhi;

(b) whether he is aware that huge profits made by these Companies and the subscribers as a result of auction of the Chit amount are not subject to Income-tax and payment of Income-tax is being evaded;

(c) whether a good amount of black money is being invested in the form of these Chit Funds; and

(d) whether Government propose to investigate into the evasion of Income-tax as a result of investments in these Chit Funds and take suitable action to amend the Law, if necessary?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) The names of all the Chit Fund Companies operating in the Union Territory of Delhi are being obtained and will be laid on the table of the House. However, a list of such companies assessed to tax in Delhi is laid on the Table of the House. [Placed in Library Sec. No. LT-1-72].

(b) The profits made by Chit Fund companies and subscribers are liable to tax. Investigations are carried out wherever tax evasion is suspected.

(c) Some instances of unaccounted money invested with Chit Funds have come to notice and necessary action for taxing them has been taken.

(d) Investigations in the matter are being made during the course of assessment proceedings of Chit Fund companies and the persons making deposits in or subscribing towards the chits of such companies. No amendment of the Income-tax Law is required for this.

Steps to meet accommodation problem at Tourist Centres during Asia' 72 fair.

*168. SHRI D. P. JADEJA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state.

(a) whether Government have taken any concrete steps to meet the problem of accommodation at Tourist Centres during Asia' 72 Fair; and

(b) if so, the nature thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Recognising the prevailing general shortage of good